

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1586/(MAH)/2017

CORAM:



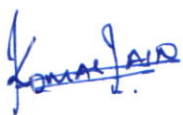
Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.01.2018

NAME OF THE PARTIES: S. N. Plumbing Pvt. Ltd.
V/s.
Lavasa Corporation Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

| S. No. | NAME | DESIGNATION | SIGNATURE |
|--------|--|---|--|
| (20) | Kaustav Talukder - Counsel and Ruturaj V. Bankar i/b (Lex Legal and Partners) | For Respondents |  |
| (20) | CA. Sanjay Raia | Resolution Professional | 28-K.R-20 |
| (20) | CA. Rajiv K. Agarwal | Professional Representative of Professional | R.K. Agarwal |
| (20) | CA. Vivek Chiraniya CS. Komal Jain | Professional Representative of Professional Professional Representative |   |

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ORDER

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1. The Learned Representatives of both the sides are present.
2. From the side of the Financial Creditor he has stated that Notice of demand was served on the Respondent/debtor on 17.10.2017 and thereafter the Petition was served on 10.11.2017. However, so far no Reply has been filed by the Respondent/debtor.
3. The Bench has raised an objection whether the Respondent can be allowed to file Reply when 10 days time granted under section 8 of the Insolvency Code has already been lapsed. The Respondent to answer this query whether the Reply is admissible after lapse of 10 days time on the next date of hearing.
4. Matter is adjourned to **01.02.2018**.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
15.01.2018

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Sd/-

M.K. Shrawat
Member (Judicial)